

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

CIRCULAR

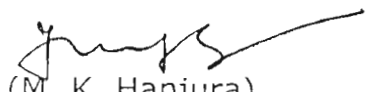
No: 19

Dated: 16.12.2015

Circular No. 2 dated 20.02.2015 of the Hon'ble High Court of Jammu and Kashmir directed inter-alia that the Hon'ble Chief Justice has desired that the cases pending for ten or more than ten years should be listed and heard on fast track basis.

The Hon'ble Chief Justice desires to keep himself posted about the available figures of such cases in all the Courts and also as to how many such cases have been decided by each Judicial Officer so far. The information should reach the Chief Justice's Secretariat in a week's time.

By Order


(M. K. Hanjura)
Registrar General

Dated : 16.12.2015

No. 21797-002/G.S

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of His Lordship.
2. Registrar Vigilance, High Court of J&K, Jammu,
3. Registrar Judicial, High Court of J&K, Jammu/Srinagar,
4. Principal District & Sessions Judge, _____,
.....for information and necessary action.


Deputy Registrar (GS)